

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2627  
ANSWERED ON:29.03.2012  
RESERVATION QUOTA FOR MINORITIES  
Dias Dr. Charles

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Government has considered the recommendation of the National Commission for Religious and Linguistic Minorities (NCRLM) in regard to carving out of sub-quota of 4.5% for minorities in Government jobs and admission to Central Government Educational Institutions;
- (b) if so, the details thereof;
- (c) the manner in which the allocation of 4.5% quota is likely to be implemented; and
- (d) the present status of the decision?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (d): The National Commission for Religious and Linguistic Minorities

(NCRLM) had inter-alia recommended reservations for Minorities. A sub-quota of 4.5% reservation for minority communities as defined under Section 2 (c) of National Commission for Minorities Act, 1992 [viz. Muslims, Christians, Sikhs, Buddhist and Zoroastrians (Parsis)] has been carved out of the 27% reservation for the OBCs in admission to Central Government institutions and in Civil Posts under the Government of India. The Department of Personnel and Training vide their OM No. No.41018/2/2011-Estt (Res.) dated 22nd December, 2011 and [vide their Resolution No.F.1-1/2005-UI.A/846 dated 22nd December, 2011 the Ministry of Human Resource Development (Department of Higher Education)] had issued instructions thereon. The benefit of the aforesaid reservation would be applicable to the castes/communities of the five minority communities which are included in the Central List of OBCs, notified state-wise from time to time by the Ministry of Social Justice and Empowerment. 4.5% reservation for minorities was made effective from 1st January, 2012.